CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 329/TL/2026

Coram:
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 22nd October, 2026

In the matter of

Petition under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to Tumkur-II RE Transmission Limited (now known as POWERGRID Tumkur Madhugiri Transmission Limited).

And
In the matter of

POWERGRID Tumkur Madhugiri Transmission Limited,
(erstwhile Tumkur-II RE Transmission Limited),

Registered office:
B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi – 110016.

Address for correspondence:
C/o ED (Commercial & RC),
Power Grid Corporation of India Limited,
Floor No. 02, Tower-01,
IRCON International Tower,
Plot No. 16, Institutional Area,
Sector-32, Gurgaon - 122003. **…Petitioner**

Versus

1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon - 122001.

2. PFC Consulting Limited,
First Floor, Urjanidhi, 1, Barakhamba Lane,
Connaught Place, New Delhi -110001.

3. Tamil Nadu Power Distribution Corporation Limited,
(Formerly TANGEDCO),

NPKRR Maaligai, 800, Anna Salai,
Chennai – 600002.

4. Kerala State Electricity Board Limited,
Vaidyuthi Bhavanam
Pattom, Thiruvananthapuram – 695004.

5. Electricity Department, Government of Goa,
Vidyuti Bhawan, Panaji – 403001, Goa.

6. Electricity Department, Govt. of Puducherry,
137, Netaji Subash Chandra Bose Salai,
Puducherry – 605001.

7. Eastern Power Distribution Company of Andhra Pradesh Limited,
P&T Colony, Seethmadhara,
Vishakhapatnam, Andhra Pradesh.

8. Southern Power Distribution Company of Andhra Pradesh Limited,
#19-13-65/A, Srinivasapuram, Tiruchanoor Road,
Tirupati – 517503, Andhra Pradesh.

9. Andhra Pradesh Central Power Distribution Company Limited,
Corporate Office,
Beside Polytechnic College,
ITI Road, Vijayawada - 520008,
Krishna District, Andhra Pradesh.

10. Southern Power Distribution Company of Telangana Limited,
6-1-50, Corporate Office, Mint Compound,
Hyderabad – 500063, Telangana.

11. Northern Power Distribution Company of Telangana Limited,
H.No 2-5-3 1/2, Vidyut Bhawan, Corporate Office,
Nakkal Gutta, Hanamkonda,
Warangal – 506001, Telangana.

12. Bangalore Electricity Supply Company Limited,
Corporate Office, K.R.Circle,
Bangalore – 560001, Karnataka.

13. Gulbarga Electricity Supply Company Limited,
Corporate Office, Station Main Road, Opp. Parivar Hotel,
Gulbarga (Kalburgi), Karnataka – 585102.

14. Hubli Electricity Supply Company Limited,
Navanagar, PB Road, HUBLI, Karnataka- 580025.

15. Mangalore Electricity Supply Company Limited,
Corporate Office,1st Floor, MESCOM Bhavan,
Kavoor Cross Road, Bejai, Mangalore – 575004, Karnataka.

16. Chamundeswari Electricity Supply Corporation Limited,
Corporate Office, #29, Vijayanagara 2nd Stage,
Hinkal, Mysuru - 570017, Karnataka.

17. EG Arka Solar Private Limited,
D.No. 8-2-610/68/1,2,3, Accord Blu,
5th Floor, Road.No. 10, Banjara Hills,
Hyderabad - 500034, Telangana.

18. Diyos Four Renewables Private Limited,
B - 305 Pioneer Urban, Square,3rd Floor,
Sector-62, Air Force,
Gurgaon - 122005, Haryana.

19. EG Solar Power Ventures Private Limited,
D.No. 8-2-610/68/1,2,3, Accord Blu,
5th Floor, Road.No. 10, Banjara Hills,
Hyderabad - 500034, Telangana.

20. Ampin Energy Utility Private Limited,
309, 3rd Floor, Rectangle One,
Behind Sheraton Hotel,
Saket, New Delhi - 110017.

21. AMP Energy C&I Fourteen Private Limited,
309, 3rd Floor, Rectangle One,
Behind Sheraton Hotel,
Saket, New Delhi - 110017.

22. AMP Energy C&I Twenty-Eight Private Limited,
309, 3rd Floor, Rectangle One,
Behind Sheraton Hotel,
Saket, New Delhi - 110017.

23. AMP Energy C&I Twenty-Nine Private Limited,
309, 3rd Floor, Rectangle One,
Behind Sheraton Hotel,
Saket, New Delhi - 110017.

24. Essar Renewables Limited,
Essar House, 11 K K Marg,
Mahalaxmi, Haji Ali,
Mumbai - 400034.

25. EG Sun Energy Private Limited,
D.No. 8-2-610/68/1,2,3, Accord Blu,
5th Floor, Road No. 10, Banjara Hills,
Hyderabad - 500034, Telangana.

26. ACME Solar Holdings Limited,

Plot No. 152, Sector-44,
Gurugram - 122002, Haryana.

27. Hanur Solar Power Private Limited,
Rays Power Infra Limited,
6th Floor, Imperia Mindspace,
Golf Course Extension Road, Sector 62,
Gurugram -122001, Haryana.

28. Clean Max Everest Private Limited,
First Floor, Clean Max Enviro Energy Solutions Private Limited
The Peach Tree Complex, Sushant Lok Phase I,
Gurugram – 122009.

29. Clean Max Denali Private Limited,
First Floor, Clean Max Enviro Energy Solutions Private Limited
The Peach Tree Complex, Sushant Lok Phase I,
Gurugram - 122009.

30. Torrent Green Energy Private Limited,
"SAMANVAY", 600 Tapovan,
Ambawadi, Ahmedabad.

31. NTPC Renewable Energy Limited,
D NETRA Building, E-3, Ecotech-II,
Udyog Vihar, Greater Noida – 201306.

32. G R Infraprojects Limited,
GR One, Plot No.7B, Sector-18
Maruti Industrial Complex,
Gurugram – 122015, Haryana. **…Respondents**

Parties present:
Shri Abhijit Daimari, TIIRTL
Shri Akshayvat Kislay, CTUIL

ORDER

The Petitioner, POWERGRID Tumkur Madhugiri Transmission Limited (erstwhile "Tumkur-II RE Transmission Limited") (hereinafter referred to as "PTMTL"), has filed the present Petition for the grant of a transmission licence under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence

Regulations") for implementation of inter-State transmission system forming part of the "Transmission system strengthening at Tumkur-II for integration of additional RE potential (2.7 GW)" (hereinafter referred to as "the Project") on a Build, Own, Operate and Transfer (hereinafter referred to as "BOOT") Basis consisting of the following elements:

S. No	Name of the Transmission Element	Scheduled COD as per Gazette Notification	% of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Augmentation of Tumkur-II PS by 400/220 kV, 3x500 MVA ICTs (5th to 7th) • 400/220 kV, 500 MVA, ICTs - 3 Nos. • 400 kV ICT bays - 3 Nos. • 220 kV ICT bays - 3 Nos. • 220 kV Bus Sectionalizer: 2 set • 220 kV Bus Coupler (BC) Bay - 2 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay - 2 Nos	36 months (29.05.2029)	83.8	Element at Sl. No. 2, 3 and 4
2.	Tumkur-II – Madhugiri 400 kV (Quad) D/C line • 400 kV line bays - 2 Nos. (at Tumkur-ll PS) • 400 kV line bays at Madhugiri - The Tumkur-ll - Madhugiri 400 kV (Quad) D/C line may be terminated in the existing line bays which will be available upon upgradation of Narendra New - Madhugiri 765 kV D/C line (presently charged at 400 kV level) at its rated 765 kV voltage level which is being implemented under "Transmission Scheme for integration of Davanagere / Chitradurga and Bellary REZ			Element at Sl. No. 1, 3 and 4

	in Karnataka”			
3.	± 300 MVAr STATCOM at Tumkur-II PS with switching arrangement of under implementation 2x125 MVAr bus reactors • ± 300 MVAr STATCOM at Tumkur-ll PS with switching arrangement of under implementation 2x125 MVAr bus reactors. • 400 kV bay - 1 No. • Acquisition of additional land adjacent to Tumkur-II PS for STATCOM.			Element at Sl. No. 1, 2 and 4
4.	2 Nos. of 220 kV line bay at Tumkur-II PS for termination of dedicated transmission lines of RE developers • 220 kV line bays - 2 Nos.			Element at Sl. No. 1, 2 and 3
5.	Augmentation of Tumkur-II PS by 400/220 kV, 3x500 MVA ICTs (8th to 10th) • 400/220 kV, 500 MVA, ICTs - 3 Nos. • 400 kV ICT bays - 3 Nos. • 220 kV ICT bays - 3 Nos. • 220 kV Bus Sectionalizer: 1 set • 220 kV Bus Coupler (BC) Bay - 1 No. • 220 kV Transfer Bus Coupler (TBC) Bay - 1 No.		16.2	Element at Sl. No. 2, 3 and 6
6.	4 Nos. of 220 kV line bay at Tumkur-II PS for termination of dedicated transmission lines of RE developers • 220 kV line bays - 4 Nos.			Element at Sl. No. 2, 3 and 5

Note:

i) TSP of Tumkur-II PS to provide space (free of cost) for above mentioned augmentation of ICTs and line bays (400 kV and 220 kV) at Tumkur-II PS.

ii) POWERGRID to provide two (02) Nos. of 400 kV line bays (free of cost) at Madhugiri S/s [available upon upgradation of Narendra New – Madhugiri 765 kV D/C line (presently charged at 400 kV level) at its rated 765 kV voltage level] for termination of Tumkur-II – Madhugiri 400 kV (Quad) D/C line

2. The Petitioner has made the following prayers:

(a) *"Grant a Transmission Licence under Sections 14 and 15 of the Electricity Act, 2003 in favour of the Applicant, TUMKUR-II RE TRANSMISSION LIMITED, to build, own, operate and transfer of the "Transmission system strengthening at Tumkur-II for integration of additional RE potential (2.7 GW)", being the Inter-State transmission system; and*

(b) *Direct issuance of the Transmission Licence in the prescribed Form-III of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024, subject to the general and specific conditions contained therein; and/or*

(c) *Condone any minor, inadvertent or procedural defects or omissions, if any, in the present Petition and permit the Applicant to place on record such additional documents, information or clarifications as this Hon'ble Commission may require from time to time in the interest of justice; and*

(d) *Pass such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case."*

Hearing dated 4.8.2026

3. Notice was issued to the parties to file their replies and rejoinders. During the course of the hearing, the representative of the Petitioner mainly reiterated the submissions made in the Petition. He further submitted that CTUIL had furnished its recommendations in support of the grant of the transmission licence. He also submitted that the name of the Petitioner company had been changed and sought liberty to file an affidavit along with the relevant supporting documents to place the said change on record.

4. Vide the Record of Proceedings (hereinafter referred to as the 'RoP') dated 4.8.2026, the Petitioner was directed to implead GR Infra as a party to the Petition and file an amended memo of parties. Thereafter, necessary amendments, if any, were also directed to be carried out in the Petition in terms of Regulation 37(2) of the Conduct of Business Regulations. The Petitioner was further directed to file an affidavit, placing on record the change in the name of the Petitioner company.

5. In compliance with the RoP dated 4.8.2026, the Petitioner, vide affidavit dated 12.8.2026, placed on record the amended memo of parties. The Petitioner also placed on record, vide affidavit dated 12.8.2026, the change in the name of the Petitioner company from “Tumkur-II RE Transmission Limited” to “POWERGRID Tumkur Madhugiri Transmission Limited”, along with the Certificate of Incorporation dated 27.7.2026.

Hearing dated 3.9.2026

6. During the hearing, the representative of the Petitioner submitted that the Petitioner has complied with the directions issued vide RoP dated 4.8.2026. He further submitted that, pursuant to the said RoP, the Respondents were granted an opportunity to file their replies; however, none of the Respondents has filed any reply. Accordingly, after hearing the representative for the Petitioner, the matter was reserved for order.

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as “PFCCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. CG-DL-E-21082025-265554 dated 19.8.2025 as the Bid Process Coordinator (hereinafter referred to as “BPC”) for the purpose of selection of bidder as the Transmission Service Provider (hereinafter referred to as “TSP”) to establish the inter-state “Transmission System Strengthening at Tumkur-II for Integration of Additional RE Potential (2.7 GW)”.

8. PFCCL, in its capacity as the BPC, initiated the bid process on 19.11.2025

and completed the same on 29.5.2026 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 1521.23 million per annum to provide transmission services to the beneficiaries of the transmission system.

9. The RfP was issued on 19.11.2025. At the RfP (Technical and Financial) stage, five bidders, namely, (i) Power Grid Corporation of India Limited; (ii) Dilip Buildcon Limited; (iii) Resonia Limited; (iv) G R Infraprojects Limited and (v) Adani Energy Solutions Limited, submitted their offers. The RfP (Technical) bids were opened by the Bid Opening Committee at the Central Electricity Authority on 11.3.2026, in the presence of a representative of the bidders. The RfP (Financial bids) of the bidders were opened by the Bid Opening Committee in the Central Electricity Authority on 19.3.2026, in the presence of representatives of the bidders. The lowest Initial Price Offer discovered (Best Deal) discovered on the MSTC portal was Rs. 1623.63 million per annum. The details of the quoted transmission charges by the bidders are given below:

Sl. No.	**Name of Bidder**	**Quoted Transmission Charges (In Indian Rs. million per annum)**	**Ranking of bidders based on quoted transmission charges**
1	Power Grid Corporation of India Limited	1623.63	L1
2	Dilip Buildcon Limited	1944.00	L2
3	Resonia Limited	2253.00	L3
4	G R Infraprojects Limited	2447.00	L4
5	Adani Energy Solutions Limited	2506.70	L5

10. As per Clause 3.5.1 of the RfP document, the initial offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The

bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

11. The e-reverse was conducted on the MSTC portal on 20.3.2026 and concluded on the same day. Out of four qualified bidders, three bidders participated in the e-reverse auction. The following transmission charges, as quoted by each bidder, emerged as under:

Sl. No.	**Name of Bidder**	**Quoted Transmission Charges (In Indian Rs. million per annum)**	**Ranking of bidders based on quoted transmission charges**
1	Power Grid Corporation of India Limited	1521.23	L1
2	G R Infraprojects Limited	1525.07	L2
3	Dilip Buildcon Limited	1619.57	L3
4	Resonia Limited*	2253.00 (Did not participate in the e-reverse auction)	L4

12. As per the Bid Evaluation Report dated 30.3.2026, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 1521.23 million per annum. BEC, vide its certificate dated 30.3.2026, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

13. Consequent to its selection as the lowest bidder, a Letter of Intent

(hereinafter referred to as “LoI”) was issued to Power Grid Corporation of India Limited by the BPC on 30.3.2026, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

a) Provide Contract Performance Guarantee in favour of the Central Transmission Utility of India Limited (CTUIL);

b) Execute Share Purchase Agreement and Transmission Service Agreement;

c) Acquire, for the Acquisition Price, 100% equity share of POWERGRID Tumkur Madhugiri Transmission Limited from PFCCL along with all its related assets and liabilities;

d) Make an application to this Commission for the adoption of transmission charges, as required under Section 63 of the Act; and

e) Apply to this Commission for the grant of a transmission licence.

14. Power Grid Corporation of India Limited has furnished the Contract Performance Guarantee (hereinafter referred to as “CPG”) in favour of the Nodal Agency, i.e., CTUIL, for Rs. 36.25 crore on 29.5.2026 and has acquired a hundred percent equity holding in Tumkur-II RE Transmission Limited (now known as “POWERGRID Tumkur Madhugiri Transmission Limited”) on 29.5.2026. The Petitioner entered into a Transmission Service Agreement (hereinafter referred to as “TSA”) with CTUIL on 29.5.2026.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2 (49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been

incorporated under the Companies Act, 2013. The main objective of the Petitioner Company is as under:

> *"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/ organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time."*

16. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Act, or by the Central Government or its authorised agency to implement a project under the regulated tariff mechanism. Regulation 10 (1) of the Transmission Licence Regulations provided that, in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer has been certified to have been made in accordance with the Guidelines for competitive bidding.

17. Regulation 5 of the 2024 Transmission Licence Regulations provides for the procedure for granting of a transmission licence as under:

> *"(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.*
>
> *(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.*
>
> *(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.*
>
> *(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.*
>
> *(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.*
>
> *(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.*
>
> *(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or*

objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III

appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s).”

18. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to POWERGRID Tumkur Madhugiri Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid the fee of Rs. One lakh as prescribed by the Central Government. As per the Commission’s direction, the Petitioner has served a copy of the application on the beneficiaries of the transmission project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs.

1521.23 million per annum. The Petitioner has also enclosed copies of the Bid Evaluation Committee's recommendations.

20. The Petitioner has published the notices on its website in Form-II in English and in the vernacular language and has also published the notices in Deccan Herald (English) and Vijayavani (Kannada) on 10.6.2026. In response, no objection has been received from the general public to the notices.

21. The Petitioner has served a copy of the Application on the Central Transmission Utility of India Limited (CTUIL) as required under Section 15 (3) of the Act and Regulation 5 (3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 12.6.2026, has recommended the grant of a transmission licence to the Petitioner. The relevant portions of the said letter dated 12.6.2026 are extracted as under:

> *"This has reference to petition filed by M/s Tumkur - ll RE Transmission Limited before Hon'ble CERC under Section 14, 15 of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to establish the "Transmission system strengthening at Tumkur- ll for integration of additional RE potential (2.7 GW)" on Build, Own, Operate and Transfer (BOOT) basis as ISTS scheme. In this regard, the following is submitted:*
>
> *1. Justification of the ISTS scheme:*
>
> *i) Govt, of India has set a target of 500 GW generation capacity from non-fossil fuel resources by 2030. In this direction, MNRE has identified addition RE Potential of 86 GW in the State of Andhra Pradesh, Telangana, Karnataka and Tamil Nadu (Offshore) in Southern Region. Out of the identified (86 GW) RE Potential in Southern Region, 1.5 GW has been identified in Tumkur area of Karnataka.*
>
> *ii) Transmission System for integration of 1.5 GW RE at Tumkur-ll REZ is presently under implementation with schedule of 24 months i.e. 02.09.2026. Transmission scheme for integration of Tumkur-ll REZ scheme includes, 4x500 MVA, 400/220 kV ICTs and 04 nos. of 220 kV line bays at Tumkur-ll, Tumkur-ll - Tumkur (Pavagada) line 400 kV (Quad ACSR moose) D/c line and 2x125MVAr 420kV bus reactors at*

Tumkur-ll PS. Connectivity of about 1500 MW has been granted I agreed for grant at Tumkur-ll PS with above scheme.

iii) In addition to the above transmission system at Tumkur-ll, additional transmission system augmentation at Tumkur-ll was identified based on receipt of large number of Connectivity applications.

iv) The augmentation of transmission system for applications beyond RE potential declared by MNRE was deliberated in the 28th NCT meeting held on 06.03.2025, wherein NCT decided to hold the transmission schemes. Subsequently, MNRE vide letter dated 25.06.2025 has identified additional RE potential of 6 GW in the state of Karnataka. Out of the additional 6 GW, 1.5 GW RE potential in Tumkur area has been identified. The Transmission system strengthening at Tumkur-ll for integration of above additional RE generation was discussed and agreed in the 31st NCT meeting held on 14.07.2025.

v) Subsequently, MNRE vide letter dated 28.08.2025 has identified additional RE potential of 2.2 GW in the state of Karnataka. Out of the additional 2.2 GW, 1.2 GW RE potential in Tumkur area has been identified. Accordingly, Transmission system strengthening at Tumkur-ll for integration of above additional RE generation was discussed and agreed in the 33rd NCT meeting held on 16.09.2025. During the 33rd NCT meeting held on 16.09.2025, it was decided that the above transmission scheme for 1.2 GW may be clubbed together with the under-bidding scheme "Transmission system strengthening at Tumkur-ll for integration of additional RE potential (1.5 GW)" for ease of implementation. NCT also recommended that the name of the transmission scheme may be changed as "Transmission system strengthening at Tumkur-ll for integration of additional RE potential (2.7 GW)."

vi) The "Transmission system strengthening at Tumkur-ll for integration of additional RE potential (2.7 GW)" was recommended under TBCB with PFCCL as BPC in the 31st meeting of NCT held on 14.07.2025. The broad scope of the scheme includes augmentation of transformation capacity by 6x500 MVA 400/220kV ICTs at Tumkur-ll PS, 6 Nos. of 220 kV line bays Tumkur-ll for termination of dedicated transmission lines of RE generation projects and Tumkur-ll - Madhugiri 400 kV (Quad) D/c line. Further, the implementation schedule of the scheme has been modified from 30 months to 36 months in the 38th NCT meeting held on 25.02.2026.

The detailed scope and schematic diagram of the subject ISTS scheme is enclosed at Annexure-I.

2. The subject ISTS scheme has been agreed/approved in various forums as detailed below:

S. No.	***Meeting***	***Meeting No.***	***Date***	***Remarks***

1	*Consultation Meeting for Evolving Transmission Schemes in Southern Region*	*36th & 39th*	*19 Dec 2024 & 18 Jul 2025*	*Relevant excerpts attached as Annexure-ll*
2	*TCC/RPC meeting*	*Special SRPC meeting*	*04 Feb 2025*	*Relevant excerpts attached as Annexure-lll*
3	*National Committee on Transmission (NCT)*	*31st & 33rd*	*14 Jul 2025 & 16 Sep 2025*	*Relevant excerpts attached as Annexure-IV*

3. Details of major activities undertaken by various agencies towards implementation of the ISTS scheme are as follows:

S. No.	***Head***	***Information***
1.	*Gazette Notification (Ref and Date)*	*Ref. CG-DL-E-21082025-265554 19/08/2025 and CG-DL-E-01012026-268996 26/12/2025 (Annexure-V)*
2.	*Bid Process Coordinator*	*PFCCL*
3.	*Name of Special Purpose Vehicle (SPV)*	*Tumkur-ll RE Transmission Limited*
4.	*Successful Bidder*	*M/s POWERGRID Corporation of India Limited*
5.	*Date of SPV Transfer (dd/mm/yyyy)*	*29/05/2026*
6.	*Effective Date as per TSA (dd/mm/yyyy)*	*29/05/2026*
7.	*Implementation Timeframe and SCoD of the Scheme (dd/mm/yyyy)*	*SCoD of Transmission scheme: 29/05/2029*

4. Details of the Upstream/Downstream/Inter-Connecting Transmission System:

S. No.	***Detail of the Upstream/Downstream transmission system***	***InSTS /ISTS***	***Implementing Agency***	***Implementation Mode (RTM/TBCB)***	***SCOD***	***Status***	***Mismatch with the subject scheme, if any.***
Downstream:							
1	*Transmission*	*ISTS*	*M/s*	*TBCB*	*02/0*	*Under*	*No*

.	*scheme for integration of Tumkur-ll REZ in Karnataka* *•Establishment of 400/220 kV 4x500 MVA Pooling Station near Tumkur, • Tumkur-ll - Tumkur (Pavagada) 400 kV (Quad ACSR moose) D/c line*		*Tumkur-ll REZ Power Transmission Limited* *(A wholly owned subsidiary of M/s G R Infra)*		*9/26*	*Construction*	*mismatch*
Upstream:							
NA							

5. Details of Connectivity / GNA applications granted I agreed for grant at Sub Station I Pooling Station included in the subject ISTS scheme, if any:

S. No.	***Application No.***	***Applicant Name***	***Type of Application***	***Quantum (MW)***	***Type of Grant (Connectivity/ GNA/GNARE)***	***Start Date of Connectivity/ GNA****	***Conn BGs furnished***
Applications with Transmission system strengthening at Tumkur-ll for integration of additional RE potential (2.7 GW)							
1.	*2200001075*	*EG Arka Solar Private Ltd.*	*Wind*	*100*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: NA Conn BG3: 2 Crs
2.	*2200001112*	*Diyos Four Renewables Private Ltd.*	*Solar*	*300*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3: 6 Crs
3.	*2200001119*	*EG Arka Solar Private Ltd.*	*Wind*	*100*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: NA Conn BG3: 2 Crs
4.	*2200001143*	*Ampin Energy Utility Private Ltd.*	*Solar*	*150*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: 3 Crs Conn BG3: 3 Crs
5.	*2200001144*	*AMP Energy C&I Fourteen Private Ltd.*	*Solar*	*50*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3:1 Crs

6.	*2200001146*	*AMP Energy C&I Fourteen Private Ltd.*	*Hybrid*	*50*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3:1 Crs
7.	*2200001147*	*AMP Energy C&I Fourteen Private Ltd.*	*Hybrid*	*50*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3:1 Crs
8.	*2200001152*	*Essar Renewables Ltd.*	*Solar*	*300*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3: 6 Crs
9.	*2200001165*	*EG Sun Energy Private Ltd.*	*Wind*	*100*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2; NA Conn BG3: 2 Crs
10.	*2200001170*	*ACME Solar Holdings Ltd.*	*Solar*	*300*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3: 6 Crs
11.	*2200001172*	*Hanur solar Power Private Ltd.*	*Solar*	*300*	*Connectivity*	30-Apr-29	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3: 6 Crs
12.	*2200001480*	*Clean Max Everest Private Limited*	*Wind*	*200*	*Connectivity*	*30-May-29*	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3: 4 Crs
13.	*2200001504*	*Clean Max Everest Private Limited*	*Wind*	*150*	*Connectivity*	*30-May-29*	Conn BG1: 50 Lakh Conn BG2: NA Conn BG3: 3 Crs
14.	*2200001809*	*Torrent Green Energy Private Limited*	*Wind*	*300*	*Connectivity*	*30-May-29*	Conn BG1: 50 Lakh Conn BG2: 3 Crs. Conn BG3: 6 Crs
15.	*2200001811**	*NTPC Renewable Energy Ltd.*	*Solar*	*450*	*Connectivity*	*30-May-29*	Conn BG1: 50 Lakh Conn BG2: 6 Crs. Conn BG3: 9 Crs
Total				*2900*			

Note: **Applications Agreed for grant.*

#Start date of connectivity is tentative as per in-principle grant

6. In line with Section 15(4) of the Electricity Act, 2003; Regulation 5(9) of CERC Transmission License Regulations, 2024; and based on details furnished by M/s Tumkur-ll RE Transmission Limited in its petition, CTU recommends the grant of transmission license to M/s Tumkur-ll RE Transmission Limited for executing the ISTS scheme "Transmission system strengthening at Tumkur-ll for integration of additional RE potential (2.7 GW)".

22. We have considered the submissions of the Petitioner, BPC and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day-to-day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of the SPV, by 9.4.2026. Though LoI was issued on 30.3.2026, BPC, vide its letter dated27.5.2026, in terms of Clause 2.15.2 of the RfP, extended the date up to 29.5.2026 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for Rs. 36.25 crore on 29.5.2026 and acquired a hundred per cent equity holding in the applicant company on 29.5.2026 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, the TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the acquisition of the SPV by the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 29.5.2026. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 5.6.2026.

23. The Petitioner, vide its affidavit dated 12.8.2026, has informed that the name of the Petitioner company has been changed from "Tumkur-II RE

Transmission Limited" to "POWERGRID Tumkur Madhugiri Transmission Limited". The certificate of change of name from "Tumkur-II RE Transmission Limited" to "POWERGRID Tumkur Madhugiri Transmission Limited", dated 27.7.2026, issued by the Registrar of Companies, Manesar, Haryana, has been placed on record. Accordingly, the Petitioner's name has been changed to 'POWERGRID Tumkur Madhugiri Transmission Limited', and the same has been taken on record.

24. Considering the material on record, we are prima facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by **3.11.2026**.

25. The Petitioner has undertaken to implement the Project in accordance with the provisions of the TSA, the applicable provisions of the Electricity Act, 2003, and the Transmission Licence Regulations, as framed and notified by the Commission.

26. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance

with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components, and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of Indian Standards. In this regard, the Petitioner has submitted that it will implement the Project in accordance with the provisions of the TSA. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4, and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

27. The Petition shall be listed for final hearing on **5.11.2026**.

Sd/-	sd/-	sd/-
(**Ravinder Singh Dhillon)**	**(Harish Dudani)**	**(Ramesh Babu V.)**
Member	**Member**	**Member**